

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashoka Road, New Delhi-110001

No. ECI/PN/65/ 2012

Dated: - 5th September, 2012

PRESS NOTE

Subject : Schedule for bye-elections to fill the casual vacancies in the Parliamentary Constituencies of Uttarakhand and West Bengal – regarding.

There are casual vacancies in the Parliamentary Constituencies of Uttarakhand and West Bengal, which need to be filled up. After taking into consideration various factors like, festivals, electoral rolls, etc., the Commission has decided to hold bye-election to fill up the casual vacancies in the Parliamentary Constituencies as indicated below: -

Sl. No.	Name of State	Number and Name of Parliamentary Constituency
1	Uttarakhand	1 – Tehri Garhwal
2	West Bengal	9 – Jangipur

The Programme to hold the said bye-election shall be as under:-

Event	Date
1. Issue of Notification	15.09.2012 (Saturday)
2. Last date of making Nominations	22.09.2012 (Saturday)
3. Scrutiny of Nominations	24.09.2012 (Monday)
4. Last date for withdrawal of Candidatures	26.09.2012 (Wednesday)
5. Date of Poll	10.10.2012 (Wednesday)
6. Counting of Votes	13.10.2012 (Saturday) (To start at 8.00 AM)
7. Date before which election shall be completed	16.10.2012 (Tuesday)
8. Hours of Poll	08.00 AM to 5.00 PM

ELECTORAL ROLL

The electoral rolls for ACs comprised in 01 – Tehri Garhwal and 9 – Jangipur Parliamentary Constituencies have been revised with reference to 01.01.2012 as the qualifying date.

ELECTRONIC VOTING MACHINES (EVMs)

The Commission has decided to use EVMs in the bye-election in all the polling stations. Adequate number of EVMs has been made available and all steps have been taken to ensure that the poll in these constituencies is conducted smoothly with the help of these machines.

IDENTIFICATION OF VOTERS

In consonance with the past practice, the Commission has decided that the voter's identification shall be mandatory in the aforementioned bye- election at the time of poll. Electoral Photo Identity Cards (EPIC) shall be the main document of identity of a voter. However, in order to ensure that no voter is deprived of his/her franchise, if his/her name figures in the Electoral Rolls, separate instructions will be issued to allow additional documents for identification of voters at the time of poll in the bye-election.

MODEL CODE OF CONDUCT

The Model Code of Conduct shall come into force with immediate effect in the district(s) in which the whole or any part of the Parliamentary Constituency going for bye-election is included, subject to partial modification as issued vide the Commission's instruction No. 437/6/INST/2012/CC&BE, dated 26th April, 2012 (available on the Commission's website). The Model Code of Conduct shall be applicable to all candidates, political parties and the State Governments concerned. The Model Code of Conduct shall also be applicable to the Union Government for the State concerned.

**(SUMIT MUKHERJEE)
SECRETARY**